

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 116

IA No. 81/2024

And

CP (IB) No. 70/Chd/Hry/2022

IN THE MATTER OF:

Nikhil Khanna & Ors

...Petitioners/ Financial Creditors

Vs.

Spaze Towers Pvt. Ltd.

...Respondent/ Corporate Debtor

Under Section: 7 & 60(5), IBC, 2016

Order delivered on 09.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner and Respondent
In IA No. 81/2024

: Mr. Sahej Mahajan, Advocate

For the Respondent and Applicant
In IA No. 81/2024

: Mr. Anand Chhibbar, Senior Advocate
Mr. Sumesh Dhawan, Advocate
Mr. Vaibhav Sahni, Advocate
Mr. Shaurya Shyam, Advocate
Ms. Vatsala Kak, Advocate
Mr. Utkarsh Khatana, Advocate

ORDER

At the joint request of learned counsels for the parties, the matter is adjourned to 28.05.2024.

-sd-

-sd-

(L. N. GUPTA)
MEMBER (T)

(HARNAM SINGH THAKUR)
MEMBER (J)

SM